

COMPETITION APPELLATE TRIBUNAL

I.A. 45/2009

UTPE No. 29/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R]

...Complainant

Versus

Delhi Gurgaon Super Connectivity

...Respondent

Appearances: Mr. R. D. Makheeja, Advocate for the D.G. [I & R]
Mr. Ashish Dhokalia, Advocate for R-1
Mr. Ashim Bhatt, Advocate for R-2

ORAL ORDER

09-11-2010

It is stated that R-1, R-2 and R-5 have filed their replies. Rejoinder shall be filed within four weeks. No one appears for R-3 and R-4. List the matter in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 61/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R] ...Complainant

Versus

Delhi Gurgaon Super Connectivity ...Respondent

Appearances: Mr. R. D. Makheeja, Advocate for the D.G. [I & R]
Mr. Ashish Dhokalia, Advocate for R-1
Mr. Ashim Bhatt, Advocate for R-2

ORAL ORDER
09-11-2010

It is stated that R-1, R-2 and R-5 have filed their replies. Rejoinder shall be filed within four weeks. No one appears for R-3 and R-4. List the matter in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 69/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R] ...Complainant

Versus

Vodafone Essar Mobile Services Ltd. ...Respondent

Appearances: Mr. Arun Yadav, Advocate for the D.G. [I & R]
Mr. Navin Chawla, Advocate for the respondent

ORAL ORDER
09-11-2010

In the reply it has been stated that the Telecom Regulatory Authority of India (TRAI) guidelines are being observed. There is no scope for interference by this Forum. Hence the matter is disposed of.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 197/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Pankaj Tyagi ...Applicant

Versus

Reliance Communication Ltd.
& anr. ...Respondents

Appearances: Mr. O.P. Mudang, Advocate for the Applicant
Mr. Gaurav Jain, Advocate for the respondents

ORAL ORDER
09-11-2010

In the reply it has been stated that the Telecom Regulatory Authority of India (TRAI) guidelines are being observed. There is no scope for interference by this Forum. Hence the matter is disposed of.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 18/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Sidhart Chakravarti

...Applicant

Versus

M/s. Hindustan Group of Institutions
& others

...Respondents

Appearances: None

ORAL ORDER
09-11-2010

Notice be issued in terms of the order dated 17th August, 2010.

The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 81/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R]

...Complainant

Versus

Kingfisher Airlines Ltd

...Respondent

Appearances: Mr. R. D. Makheeja, Advocate for the Complainant
Mr. Abhijeet Swaroop, Advocate for R-1
Ms. Surbhi Aggarwal, Advocate for R-2

ORAL ORDER

09-11-2010

Two weeks time is granted to file the reply. Rejoinder, if any, shall be filed within three weeks thereafter.

The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 76/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Emerging Financial Services Pvt. Ltd. ...Complainant

Versus

M/s. Suneja Towers Pvt. Ltd. ...Respondent

Appearances: Mr. Kalyan Vadhwani, Advocate for the Complainant
Mr. Aditya Narain, Advocate for the respondent

ORAL ORDER
09-11-2010

UTPE No. 76/2006 and C.A. No. 76/2008 shall be listed together. The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 15/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Sadhna Agarwal ...Applicant

Versus

Umesh Singh ...Respondent

Appearances: Mr. S. K. Jha, Advocate for the Applicant
None for the respondent

ORAL ORDER
09-11-2010

The matter is adjourned at the request of the learned counsel for the applicant. The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 45/1995

UTPE No. 46/1995

UTPE No. 47/1995

UTPE No. 39/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Omkar Chadha
Renu Jain
Smt. Krishna Gupta
Ashok Kumar Arora

...Complainant

Versus

M/s. DLF Universal Ltd.

...Respondent

Appearances: Mr. Ashim Vachher, Advocate for the Complainant
Mr. Ravinder Narain with Ms. Rajeshwari Shukla,
Advocates for the respondent

ORAL ORDER

09-11-2010

List the matter in the third week of January, 2011 for fixing
the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

M.A. No. 15/2008

UTPE No. 117/1996

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Sudha Gupta

....Complainant

Versus

D. L. F. Universal Ltd.

...Respondent

Appearances: Complainant in person
Mr. Ravinder Narain with Ms. Rajeshwari Shukla,
Advocate for R-1
Mr. Pranav Rai, Advocate for R-2 & R-3

ORAL ORDER

09-11-2010

A copy of the note submitted by Respondent No. 1 has been handed over to the applicant/complainant in the Court today. She wants to file her response to the Note. Let it be done within two weeks. The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

It is stated by the applicant that M.A. No. 15/2008 is not pressed because a more comprehensive application in terms of Section 340 Cr. P.C. has been filed and she wants to press that application. We feel that UTPE, which is of the year 1996, is to be decided first. During adjudication if it appears that the application

under Section 340 Cr. P.C. as has been filed has some relevance,
that can also be simultaneously dealt with.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

C.A. No. 197/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Dr. Amrita Singh ...Applicant

Versus

Standard Chartered Bank & ors. ...Respondents

Appearances: Mr. T. N. Saxena, Advocate for the Applicant
None for the respondent

ORAL ORDER
09-11-2010

After the restoration of the matter no notice has been issued to the respondent. Issue notice to the respondent. The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE No. 89/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Bitherkad Industrial Co-operative
Tea Factory Ltd.

...Complainant

Versus

Bedi & Bedi Pvt. Ltd. & anr.

...Respondents

Appearances: Mr. N.P.S. Panwar, Advocate for the Complainant
None for the respondent

ORAL ORDER
09-11-2010

After the restoration of the matter no notice has been issued to the respondent. Issue notice to the respondent. The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 64/1998
C.A. No. 81/1998
C.A. No. 330/1998
C.A. No. 360/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Mr. Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF

Ansal Housing & Construction Co. Ltd. ...Applicant

Versus

M/s. Kinetic Elevators ...Respondent

Appearances: Mr. P. K. Mittal, Advocate for the Applicant
Mr. H.P. Singh, Advocate for the respondent

ORAL ORDER
09-11-2010

Learned counsel for the respondent states that certain documents shall be filed in terms of the order dated 6th August, 2009. We find no reason to accept this unreasonable request. Considering the nature of the controversy the documents shall be filed by tomorrow subject to payment of cost of Rs.7,500/- (Rupees Seven Thousand Five Hundred only) to the applicant within a period of four weeks. If the payment is made documents shall be accepted and if the payment is not made, documents shall not be accepted. Hearing of the matter is deferred and the date shall be fixed in the last week of January, 2011.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

RTPE No. 60/2001

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

D.G. [I & R] ...Complainant

Versus

Coca Cola Company & Ors. ...Respondents

Appearances: Dr. K. S. Yadav, ADG for the D.G. [I & R]
Mr. Aditya Narain, Advocate for the respondent

ORAL ORDER
09-11-2010

The document indicating that the informant and the respondent has settled the matter out of Court shall be brought on record within four weeks. List the matter on 14th December, 2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE No. 08/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

Kuono Travels (I) Pvt. Ltd. ...Complainant

Versus

Cox & Kings (I) Pvt. Ltd. ...Respondent

Appearances: Mr. Arvind Kumar, Advocate for the Complainant
Ms. Swati Sinha, Advocate for the respondent

ORAL ORDER

09-11-2010

The matter shall be listed in the third week of January, 2011.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

C.A. No. 20/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin,
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF

M/s. Shiva Enterprises ...Applicant

Versus

M/s. Global Automobiles Ltd. ...Respondent

Appearances: Mr. C. M. Sharma, Advocate for the Applicant
None for the respondent

ORAL ORDER
09-11-2010

It is stated by Mr. C. M. Sharma, advocate that he has been recently engaged in this matter and need some more time to file the affidavit of evidence. The affidavit of evidence shall be filed within four weeks. If any documents are filed, admission/denial shall take place on 14.12.2010. The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

UTPE 105/2005

09.11.2010

IN THE MATTER OF

RAJPAL DUGGAL

VERSUS

GREATER DELHI PLANNERS PVT. LTD.

**APPEARANCES : Shri Abhinav Verma, proxy counsel
for Shri R.D. Makheeja, advocate
for the complainant.**

**Shri Satish Rana, representative of
the respondent.**

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned proxy counsel for the complainant states that the respondent has not provided them with the affidavit of evidence. The representative of the respondent states that their counsel is not available. He seeks a short adjournment and request one opportunity for admission/denial. The respondent is directed to file the affidavit of evidence before the next date of hearing.

The admission/denial shall now take place on 24.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 91/2005

09.11.2010

IN THE MATTER OF

STERLING AGRO INDUSTRIES LTD.

VERSUS

TURBOTECH PRECISION ENGG. PVT. LTD.

APPEARANCES : None for the complainant.

**Shri Sawapnil Verma, proxy for
TVSR Shreyas, advocate for the
respondent.**

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned proxy counsel for the respondent seeks some more time to file affidavit of evidence. He also seeks one more opportunity for admission/denial and he undertakes to inform the applicant above the next date of hearing.

On the request of the respondent, admission/denial shall now take place on 24.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 153/2006

09.11.2010

IN THE MATTER OF

SHRI PRITESH MEHTA

VERSUS

HUTCHISSON ESSAR MOBILE SERVICE

**APPEARANCES : Dr. Harsh Pathak along with Shri
Pratish Mehta, advocate for the
applicant**

**Shri A.K. Singh, advocate for the
respondent**

The matter is fixed for Admission/Denial of the Respondent's documents.

The applicant has admitted both the documents filed on 11.08.2009. He further states that the additional documents filed on 21.08.2009 do not pertain to them.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 24.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

UTPE 152/2008

09.11.2010

IN THE MATTER OF

D.G. (I&R)

VERSUS

AKUMS DRUGS & PHARMACEUTICALS LTD. & ANR.

APPEARANCES : **Shree Om Prakash, STA for DG (I&R)**
 Shri P.K. Mittal, advocate for
 respondent-1
 Dr. V.K. Aggarwal, advocate for
 respondent-2.

The matter is fixed for Admission/Denial of the complainant's documents.

The learned counsel for the respondent-2 admitted the documents at page No. 29 to 42 of the notice admit documents. Receipt of the documents at page No. 25 and 26 is admitted and their contents are denied. It is stated all the other documents do not pertain the respondent- 2.

The learned counsel for respondent-1 states that the original documents are not produced by the DG (I&R) and hence he is not in a position to carry out admission/denial. The representative of the DG (I&R) states that some of the documents pertain to the respondent-1 and some of them have been issued to the respondent-1 and 2. He also states that DG (I&R) has undertaken investigation into various companies on the direction of the erstwhile MRTP Commission and originals are placed in the main matter. The respondent -1 has not carried out the admission/denial.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 123/2008

09.11.2010

IN THE MATTER OF

ANJU GAS

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

**APPEARANCES : Shri Anish Paul and Shri P.K.
Mishra, advocate for the applicant.**

**Shri Karan Lehari, proxy counsel
for Shri Raj Shekhar Rao, advocate
alongwith Shri G.D. Sharma,
representative of the respondent**

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 124/2008

09.11.2010

IN THE MATTER OF

ASHISH AGGARWAL

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

**APPEARANCES : Shri Anish Paul and Shri P.K.
Mishra, advocate for the applicant.**

**Shri Karan Lehari, proxy counsel
for Shri Raj Shekhar Rao, advocate
alongwith Shri G.D. Sharma,
representative of the respondent**

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 121/2008

09.11.2010

IN THE MATTER OF

SMT. SUDHA GARG

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

APPEARANCES : Shri Anish Paul and Shri P.K. Mishra, advocate for the applicant.

Shri Karan Lehari, proxy counsel for Shri Raj Shekhar Rao, advocate alongwith Shri G.D. Sharma, representative of the respondent

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 119/2008

09.11.2010

IN THE MATTER OF

PUSHPA GARG

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

APPEARANCES : Shri Anish Paul and Shri P.K. Mishra, advocate for the applicant.

Shri Karan Lehari, proxy counsel for Shri Raj Shekhar Rao, advocate alongwith Shri G.D. Sharma, representative of the respondent

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 120/2008

09.11.2010

IN THE MATTER OF

SHRI SUNIL KUMAR GARG

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

**APPEARANCES : Shri Anish Paul and Shri P.K.
Mishra, advocate for the applicant.**

**Shri Karan Lehari, proxy counsel
for Shri Raj Shekhar Rao, advocate
alongwith Shri G.D. Sharma,
representative of the respondent**

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 122/2008

09.11.2010

IN THE MATTER OF

SHYAM GARG

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

APPEARANCES : Shri Anish Paul and Shri P.K. Mishra, advocate for the applicant.

Shri Karan Lehari, proxy counsel for Shri Raj Shekhar Rao, advocate alongwith Shri G.D. Sharma, representative of the respondent

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 117/2008

09.11.2010

IN THE MATTER OF

SHRI AMIT KUMAR GARG

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

**APPEARANCES : Shri Anish Paul and Shri P.K.
Mishra, advocate for the applicant.**

**Shri Karan Lehari, proxy counsel
for Shri Raj Shekhar Rao, advocate
alongwith Shri G.D. Sharma,
representative of the respondent**

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 116/2008

09.11.2010

IN THE MATTER OF

SHRI SUSHIL KUMAR GARG

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

APPEARANCES : Shri Anish Paul and Shri P.K. Mishra, advocate for the applicant.

Shri Karan Lehari, proxy counsel for Shri Raj Shekhar Rao, advocate alongwith Shri G.D. Sharma, representative of the respondent

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

CA 118/2008

09.11.2010

IN THE MATTER OF

REKHA GARG

VERSUS

ALLIANCE NIRMAN LTD. & ANR.

**APPEARANCES : Shri Anish Paul and Shri P.K.
Mishra, advocate for the applicant.**

**Shri Karan Lehari, proxy counsel
for Shri Raj Shekhar Rao, advocate
alongwith Shri G.D. Sharma,
representative of the respondent**

The matter is fixed for Admission/Denial of the Applicant's documents.

The learned proxy counsel for the respondent states that the person authorized to appear before the Commission is not available today and hence they are not in a position to carry out admission/denial. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW
DELHI**

UTPE 44/2007

09.11.2010

IN THE MATTER OF

DG (I&R)

VERSUS

M/S. ESSAR MOBILE CO.

**APPEARANCES : Shri Om Prakash, STA for DG
(I&R).**

**Shri A.K. Singh, advocate for
respondent-1**

None for respondent-2

The matter is fixed for Admission/Denial of the DG's documents.

The learned proxy counsel for respondent-1 admitted the documents at serial No. 6 of the notice to admit documents dated 25.10.2010. Receipt alone of the document at serial No. 1, 2, 3 and 5 is admitted and their contents are denied. It is stated that the documents at serial No. 4 is incomplete and it is otherwise admitted. The representative of the DG (I&R) states that they have filed a copy of the original as sent by the respondent-1 and he has also produced the original. It is stated that documents at serial No. 7 is not the original and it does not pertain the respondent-1.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 15.11.2010.

(V. Sreenivas)
Deputy Director (E)